

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Excise Appeal No. 13840 of 2013

(Arising out of OIO-33/CEX/DEMAND/SOLARIS/COMMR-I/2013 Dated-29.08.2013
passed by Commissioner of Central Excise-VADODARA-I)

SOLARIS CHEMTECH INDS LTD

KARAKHADI, TALUKA : PADRA,
VADODARA-GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-VADODARA-I

1ST FLOOR...CENTRAL EXCISE BUILDING,
RACE COURSE CIRCLE,
VADODARA, GUJARAT-390007

.....Respondent

APPEARANCE:

Shri Manish Jain (Advocate) for the Appellant

Shri Vijay G. Iyengar, (Superintendent) Authorised Representative for the
Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

Final Order No. A/ 11248 /2022

DATE OF HEARING:17.10.2022

DATE OF DECISION:17.10.2022

RAMESH NAIR

Learned counsel Shri Manish Jain, submits the SVLDRS-3 and 4. He
submits that the case has been settled under SVLDRS. Accordingly, the
appeal is dismissed as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**